

F.No. 21-12/CPIO-NDCESTAT/2026  
Customs Excise And Service Tax Appellate Tribunal  
West Block No.2, R.K. Puram, New Delhi

I.D. No. 21-12/2026  
Date: .04.2026

To

Sh. Heera Lal  
KH. No 308, Rukundan Villa  
Outer Firni Road, Village Mitraon,  
Najafgarh, New Delhi - 110043  
Email id: heera.tanwar73@gmail.com

Sir,

Sub: Information sought under Right to Information Act, 2005

With reference to your RTI application No. CESTA/R/E/26/00011 dated 05.03.2026, the information sought along with respective replies is as under :

- a. A certified copy of the inquiry report dated 23.06.2025 submitted by Shri Dheeraj Lal, Assistant Registrar may kindly be provided.

Reply: Copy of the inquiry report submitted by Shri Dheeraj Lal is enclosed.

- b. Certified copies of all evidence, records, and documents that were considered and relied upon in the preparation of the above mentioned report may also be provided.

Reply: Enclosed. (Total pages - 54)

- c. If any digital evidence (such as CCTV footage, electronic records, computerized data etc) was used during the said inquiry, copies of the same may kindly be provided in electronic form (CD/pen drive or any other available format)

Reply: No request for recording the inquiry proceeding has been submitted to inquiry officer by anyone who participated in the inquiry proceedings. Nor has the Inquiry Officer allowed anyone to record the proceedings.

- d. The names and designations of the witnesses whose statement were relied upon for arriving at the said conclusions may be provided, along with certified copies of their statements.

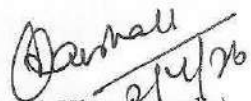
Reply: Written statement was taken from Sh. Heera Lal, being the complainant. Oral statements were taken from the following officers by the inquiry officer during the inquiry proceedings in the presence of Sh. Heera Lal:

- a) Shri Bineesh Kumar K.S. , Registrar
- b) Shri Mukesh Gupta, Deputy Registrar
- c) Smt. Sapna A. Nair, Head Clerk
- d) Shri Sanjai, Head Clerk


No objection against taking oral statements was either raised or filed by Sh. Heera Lal during the Inquiry proceedings or even after conclusion of the inquiry proceedings.

Encl: As above

Yours faithfully,

  
(Vaishali Kharbanda)  
Technical Officer/CPIO

✓ Copy to: Computer Section, for uploading of reply to the RTI on the CESTAT website.

  
(Vaishali Kharbanda)  
Technical Officer/ CPIO

Note:- If the applicant is aggrieved by the information provided, he may appeal to the Hon'ble Ms. Hemambika R. Priya, Member (Technical), First Appellate Authority, CESTAT, West Block No.2, R.K. Puram, New Delhi-110066 within 30 days.